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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CONT.CAS(C) 841/2020

### ARPIT BHARGAVA AND ANR

.....Petitioner

Through: Mr. Pankan, Mr. Sarthank Sharma, Ms. Amrita Dhawan and Ms. Nitasha Gupta along with petitioner in person.

versus

VIJAY KUMAR DEV AND ORS.....RespondentsThrough:Ms. Sakshi Popli, ASC.Mr. Vikas Chopra, Standing Counselwith Ms. Anita R. Mishra, Advocate.Mr. Arjun Pant, Advocate for DDA.Mr. Udit Malik, ASC (Civil) GNCTDwith Ms. Rima Rao and Ms. PalakSharma, Advocates.

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+ W.P.(C) 4534/2015, CM APPL. 14111/2016, CM APPL. 12121/2020, CM APPL. 16648/2020

# ARPIT BHARGAVA AND ANR. .....Petitioner

Through: Mr. Pankan, Mr. Sarthank Sharma, Ms. Amrita Dhawan and Ms. Nitasha Gupta along with petitioner in person.

versus

## NORTH DELHI MUNICIPAL CORPORATION AND ORS.

.....Respondent

Through: Ms. Sakshi Popli, ASC. Mr. Vikas Chopra, Standing Counsel with Ms. Anita R. Mishra, Advocate. Mr. Arjun Pant, Advbocate for DDA.

This is a digitally signed order.

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Mr. Udit Malik, ASC (Civil) GNCTD with Ms. Rima Rao and Ms.Palak Sharma, Advocates. Mr. B.S. Shukla, CGSC with Mr. Sarwan Kumar, Advocate for UOI.

### CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

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#### <u>ORDER</u> 14.01.2025

1. The learned counsel appearing for the MCD submits that he has been assigned the present matter recently, and would be filing a status report as required by the order dated 05.12.2023, if not filed earlier.

2. At his request, list on 09.04.2025.

# VIBHU BAKHRU, ACJ

# TUSHAR RAO GEDELA, J

JANUARY 14, 2025 yrj

Click here to check corrigendum, if any